

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 146 OF 2019 &
IA NOS. 627 & 1436 OF 2019**

Dated : 5th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Samalpatti Power Company Private Limited ... Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sujit Ghosh
Mr. Rishabh Prasad

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1
Mr. S. Vallinayagam for R-2

ORDER

IA NO. 1436 OF 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, 14 days' delay in filing rejoinder is condoned and the same is taken on record.

Application is disposed of.

APPEAL NO. 146 OF 2019 & IA NO. 627 OF 2019

Pleadings are completed in this matter.

List the matter for hearing on **28.08.2019**.

**(S. D. Dubey)
Technical Member**

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**(Justice Manjula Chellur)
Chairperson**